

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4497/2004

(From the judgment and order dated 19/07/2004 in CRLMA No. 9680/2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

AJMAL KHAN ADVOCATE

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date: 12/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s) Mr. Shakil Ahmed Syed,Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr.Adv.

No.2 Mr. Abhishek Chaudhary, Adv.

Mr. Vishwajit Singh,Adv.

No.1 Mr. Sahdev Singh, Adv.

Ms. Mona Rajwanshi, Adv.

Mr. Jatinder Kumar Bhatia,Adv.

UPON hearing counsel the Court made the following

O R D E R

at the Learned counsel appearing on behalf of respondent No. 2 states th

matter may be adjourned for two months as in the meantime transfer petition filed

by the respondent before the High Court is likely to be decided.

Let the matter come up after two months.

[Charanjeet Kaur]

Court Master

[Om Prakash]

Court Master